

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 288 OF 2017 &  
IA NO. 628 OF 2017**

**Dated: 14<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s Akorn India Pvt. Ltd.**

**.... Appellant(s)**

**Vs.**

**Himachal Pradesh Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma  
h/f Mr. Pradeep Misra  
Mr. Satish Arya (*Rep.*) for R-1

Ms. Parichita Chowdhury for R-2

**ORDER**

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 12.01.2018 after serving copy on the other side.

List the matter on **24.01.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**